

Transmission Corporation Limited, New Delhi, for the year 1989-90.

- (1) (i) Review by the Government on the working of the National Power Transmission Corporation Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the National Power Transmission Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-697/91]

Profit and Loss Account and Balance Sheet of Department of Telecommunications for 1989-90

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI P.V. RANGAYYA NAIDU): On behalf of Shri Rajesh Pilot, I beg to lay on the Table a copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications, for the year 1989-90 (Hindi and English versions). [Placed in Library See No. LT-698/91]

REVIEW ON THE WORKING OF AND ANNUAL REPORT OF INDIAN MEDICINES PHARMACEUTICAL CORPORATION LIMITED, MOHAN FOR 1989-90

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956 :-

- (1) (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1989-90.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-699/91]

13.11 hrs.

ASSENT TO BILL

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Appropriation (No. 4) Bill, 1991 passed by the House of Parliament during the current session and assented to since a report was last made to the House on the 30th August, 1991.

13.11 1/2 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of the rule 127 of the Rule of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th September, 1991, agreed without any amendment to the

Special Protection Group (Amendment) Bill, 1991, which was passed by the September, 1991."

- (ii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 10th September, 1991 adopted the following motion in regard to the Joint Committee on offices of Profit:-

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the House to be called the Joint Committee on offices of profit be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 26th July, 1991, and resolves that this House do join in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five members from among the members of the House to serve on the said Joint Committee."

I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:-

1. Shri E. Balanandan
2. Shrimati Kailashpati
3. Shri Som Pal
4. Shri Santosh Kumar Sahu
5. Shri Subramanian Swamy

13.12 hrs

PETITIONS

- (I) **Re need to amend the Indian Trust Act, 1882**

[English]

SHRI H. D. DEVEGOWDA (HASSAN):

Sir, I beg to present a petition signed by Shri D. T. Jayakumar, Ex M. L. A. Karnataka and Shri Chikkamadu, Zila Parishad Member, Hunasur, District Mysore, regarding need to amend the Indian Trusts Act, 1882.

- (II) **Re removal of disparity between urban and rural population in the matter of standard of living, etc.**

SHRI RAMPAL SINGH (Domariagan):
Sir, I beg to present a petition signed by Shri Bhanu Pratap Singh of village and P.O. Sohna district Sidharthnagar (Uttar Pradesh) and others regarding (i) removal of disparity between urban-rural population in the matter of standard of living, literacy and mortality; and (ii) treating 'Agriculture' as an 'Industry'.

13.11 hrs

PERSONAL EXPLANATION UNDER
RULE 357

[English]

SHRI INDERJIT (Darjeeling): Mr. Speaker, Sir, my attention has been drawn repeatedly during the past fortnight to separate but shocking statements made against me by two Members of Parliament of the Sikkim Sangram Parishad, Shri mati Dil Kumar Bhandari in the Lok Sabha on July 18 and Shri Karma Topden in the Rajya Sabha on July 19 last. Both attacked me on the basis of a statement alleged to have been made by me at public meeting at Kurseong, which is a part of my constituency of Darjeeling. I was stated to have declared that "The Nepalese have no place in India."

Friends, among some veteran members of the House advised me to ignore the two statements. But I now find that these fellow members and their partons have exploited my decision not to formally contradict their statements. Consequently, many innocent and fine people in different parts of our